## Central Administrative Tribunal Principal Bench: New Delhi

O.A. No.2482/2002

This the 4th day of February, 2003

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J) Hon'ble Shri V.K. Majotra, Member (A)

Upender Singh No.472/ND Ex. Constable of Delhi Police R/o Vill:- Karka PS:-Shahpura, Distt. Muzaffar Nagar (UP)

-Applicant

(By Advocate: Shri Anil Singhal)

Versus

- 1. Jt. Commissioner of Police New Delhi Range, PHQ I.P. Estate, New Delhi.
- Dy. Commissioner of Police New Delhi Distt, New Delhi

-Respondents

(By Advocate: Shri Ajay Gupta)

## ORDER (Oral)

## Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J)

Both learned counsel have submitted that this case is on all fours with the facts and issues dealt with by the Tribunal in its order dated 17.4.2002 in Ravinder Singh Vs. Commissioner of Police & Ors. (OA No.157/2002). Learned counsel for respondents has further submitted that this order of the Tribunal has since been implemented and enquiry is pending against the applicant Shri Ravinder Singh in OA No.157/2002. Learned counsel for parties have submitted that the present applicant, and applicant in OA-157/2002 have been dealt with together by a common punishment order.

2. In the above facts and circumstances of the case, we respectfully adopt the reasoning and order of the Tribunal dated 17.4.2002 in OA-157/2002.

B.

of a copy of this order. The applicant shall be

reinstated and will be entitled to consequential

benefits in accordance with rules. No costs.

Accordingly, the impugned order is quashed and set Respondents will be at liberty to initiate proceedings against the applicant de-novo by way of regular departmental proceedings in accordance with law, rules and instructions. This shall be within a period of one month from the date of receipt

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(V.K. Majotra) Member (A)

(Smt. Lakshmi Swaminathan) Vice-Chairman(J)

cc.

aside.